

**FIR No. 210/2020
PS Sarai Rohilla
U/s 353/307/186/34 IPC
State Vs. Shahrukh**

24.07.2020

At 12:55 PM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused Shahrukh.
IO is not present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

IO has sent in his reply.

At this stage, it is reported by the Reader of this Court that Ld.
Counsel for the applicant/ accused is repeatedly disconnecting the phone calls
made by him.

In the facts and circumstances, the present bail application stands
adjourned for 29.07.2020.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

**FIR No. 107/2020
PS Prasad Nagar
U/s 363/328/354/354A/506 IPC
State Vs. Siddharth Singh**

**24.07.2020
At 01:05 PM**

**Fresh bail application u/s 439 Cr.PC filed. It be checked
and registered.**

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Karan Singh Tanwar, Ld. Counsel for the applicant/
accused Siddharth Singh.
IO SI Pooja Chaudhary (No. D-5685 PS Prasad Nagar) is
present.

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Ld. APP for the state submits that apart from the other provisions
of IPC, provisions under POCSO Act have also been invoked against the
applicant/ accused. He prays that the present bail application be transferred to
the Special Court dealing with cases pertaining to POCSO Act.

In the facts and circumstances, be put up before the Ld. Special
Court dealing with the cases pertaining to POCSO Act on 27.07.2020.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

**FIR No.0141/20
PS Rajinder Nagar
U/s 356/379/34 IPC
State Vs. Sandeep Kumar**

24.07.2020

At 12.50 P.M.

**Fresh bail application u/s 439 Cr.PC filed. It be
checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh.Mukesh Kumar, Ld. Counsel for the
applicant/accused Sandeep Kumar.
IO SI Vinod Kumar (No. 2828D) from PS
Rajinder Nagar.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

IO has filed the reply to the bail application.
Submissions heard.

Ld. Counsel for the applicant/accused submits that
the applicant has been falsely implicated in this case and he is in

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**FIR No.0141/20
PS Rajinder Nagar**

JC since 14.06.2020. Investigation qua him is complete. He is a young boy and sole bread earner of his family. Prayer Opposed by Ld.APP.

Considering that investigation qua applicant is complete and he is a young boy, he is admitted on court bail subject to following conditions:

- 1. Applicant shall furnish the bail bond of Rs. 15,000/- and a surety bond of like amount subject to satisfaction of Ld. Concerned MM/Duty MM.*
- 2. He will not influence the witness/es.*
- 3. He will not leave Delhi without permission of the concerned Court.*
- 4. He will provide his mobile number to the IO/SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.*

Application stands disposed of.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

**FIR No. 182/2019
PS Lahori Gate
U/s 409 IPC
Ratan Navetia VS State**

**24.07.2020
At 12:35 PM**

Fresh bail application U/s 439 (2) CrPC has been moved on behalf of the Complainant Ratan Navetia.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ravin Rao, Ld. Counsel for the complainant.
IO SI Sandeep Singh (No. D-5103 PS Lahori Gate) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Let notice of the present bail application be issued to the respondent no. 2 Naresh Singhal through electronic means, as per rules. A working mobile number and an e-mail of the said respondent be supplied to the Reader of this court by the Ld. Counsel for the complainant for effecting service.

Be put up again on 31.07.2020.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

FIR No.42/20
PS Prasad Nagar
U/s 394/34 IPC
State Vs. Hariya @ Hari Chand

24.07.2020

At 12:15 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Gajendra Chauhan, Ld. Counsel for the applicant/
accused Hariya @ Hari Chand.
IO SI Sanjay Kumar (No. D-5999 PS Prasad Nagar) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply has been in by the IO concerned.

At this stage, Ld. Counsel for the applicant/ accused wants to withdraw the present bail application. However, he submits that since the applicant/ accused is suffering from acute pain due to stones in his kidney, the Jail Superintendent concerned may be directed to conduct the Ultrasound of the applicant/ accused through the Jail Hospital Authorities. He further requests that he may be granted liberty to file a fresh bail application on medical grounds, after getting the report of Ultrasound of the applicant/ accused.

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In the facts and circumstances of the present case, the present bail application stands dismissed as withdrawn. However, Jail Superintendent concerned is directed to subject applicant to ultrasound examination under the supervision of Jail Doctors as per rules if so requested by the applicant. Applicant/ accused is at liberty to file a fresh bail application to move fresh bail application on medical ground afterwards. A copy of this order be sent to the Jail Superintendent concerned for compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

FIR No. 147/2020
PS Prasad Nagar
U/s 307 IPC
State Vs. Surender Ahirwal

24.07.2020

At 12:10 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pardeep , Ld. Counsel for the applicant/ accused
Surender Ahirwal.
IO ASI Suresh Kumar (No. D-417/Central PS Surender
Ahirwal) is present.
Complainant & victim are also present.

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused Surender Ahirwal submits
that he wants to withdraw the present bail application.

At request, the present bail application stands dismissed as
withdrawn.

File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi
District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)

**FIR No. 147/2020
PS Prasad Nagar
U/s 307 IPC
State Vs. Surender Ahirwal**

24.07.2020

At 12:10 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pardeep , Ld. Counsel for the applicant/ accused
Surender Ahirwal.
IO ASI Suresh Kumar (No. D-417/Central PS Surender Ahirwal) is present.
Complainant & victim is also present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused Surender Ahirwal submits that he wants to withdraw the present bail application.

At request, the present bail application stands dismissed as withdrawn.

File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

FIR No.256/19
PS : Lahori Gate
U/S 406/420 IPC
State Vs. Tarun Kumar

24.07.2020

At : 3.00 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused Tarun Kumar.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Matter is fixed for orders for today.

At this stage, it has been noticed that the present bail application was actually filed for applicants/accused Tarun Kumar and Pankaj Singh; whereas the reply was received only qua applicant/accused Tarun Kumar and oral submissions were advanced by Ld. Counsel only qua aforementioned applicant/accused Tarun Kumar.

Now, as per the directions of the undersigned, the Reader of this Court has contacted the Ld. Counsel for the applicant/accused Pankaj Singh to seek clarifications. Ld. Counsel for the applicant/accused Pankaj Singh has requested the Reader of this Court to make a request for adjourning the present bail application in order to advance oral submissions qua co-applicant/accused Pankaj Singh.

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**FIR No.256/19
PS : Lahori Gate**

In these circumstances, be put up again on **30/07/2020**.

Report/Reply qua the prayer for bail made by co-accused Pankaj Singh be also filed by the IO on or before the NDOH.

A copy of this order be transmitted to the IO concerned immediately for necessary compliance.

Copy of this order be given dasti.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

MACT No. 977-17

24.07.2020

At 02.05 P.M.

**Present : Sh. Ashish, Ld.Counsel for the petitioner.
Sh. V.K.Gupta, Ld. Counsel for the insurance
company.**

**This is a pre-sitting preceeding the e-Lok
Adalat Dated 26/07/2020. Proceedings conducted through Video
conferencing by means of Webex Meet.**

It is submitted jointly by Ld. Counsel for the parties
that there are chances of amicable settlement.

At joint request, put up before the Lok Adalat
scheduled for **26/07/2020**.

Parties to appear accordingly.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

MACT No. 1041-18

24.07.2020

At 02.10 P.M.

**Present : None for the petitioner.
 Sh. S.C.Sharma, Ld. Counsel for the insurance
 company.**

**This is a pre-sitting preceeding the e-Lok
Adalat Dated 26/07/2020. Proceedings conducted through Video
conferencing by means of Webex Meet.**

It is submitted by Ld. Counsel for the insurance company that matter has amicably been settled between the parties for a sum of **Rs. Twenty Seven Thousand**. He further submits that matter may be placed before the Lok Adalat scheduled for 26/07/2020. He has also placed on record a copy of email vide which the necessary consent for settlement has been given by the opposite party.

At request, put up for recording of statements of parties before the Lok Adalat scheduled for **26/07/2020**.

Parties to appear accordingly.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

**FIR No. 30/2020
PS Rajinder Nagar
U/s 452/307/34 IP C & 25 Arms Act
Nitesh Phore Vs State**

24.07.2020

At 12:25 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Lalit Yadav, Ld. Counsel for the applicant/ accused Nitesh Phore.
IO SI Ali Akram, PS Rajinder Nagar is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Submissions heard.

Be put up at 4 pm for orders.

A copy of this order be also uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 (K)**

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**24.07.2020
At 04:00 PM**

ORDER ON BAIL APPLICATION MOVED ON BEHALF OF NITESH PHORE

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused Nitesh Phore.

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Briefly stated, the case of the prosecution is that the complainant and his brother were running a Banquet Hall in partnership with two other persons in Jalandhar, Punjab. One of the other partners, Abhay Arora S/o late Sh. Vijay Arora had separated/ himself (retired) from the partnership business. At the time of separation of said Abhay Arora from the partnership business, a sum of Rs. 25 Lakhs were handed over to him (Abhay Arora). In November 2019, the said Abhay Arora called the brother of the complainant and raised a demand for more money, failing which bad consequences would befall them. The brother of the complainant told him that he (Abhay Arora) has already been paid his share as per the settlement deed, which was executed between the parties and nothing is payable to him now. Subsequently, on 05.01.2020, one

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telephone call was received by the brother of the complainant on his mobile phone from an unknown number, whereby the callers identified themselves as Naveen Bali and Amit Shukla, who threatened him (brother of the complainant) to pay the dues of Ajay, otherwise consequences shall follow. The said threatening call was at first ignored by the complainant and his brother, but then the brother of the complainant started receiving more whatsapp calls, whereby he was threatened to be killed. On 23.02.2020, two unknown persons came to the residence of the complainant. Complainant went to his door. Thereafter, one of the said two unknown persons who was holding a gun fired two rounds towards the floor. The complainant tried to shut the door, but the said person fired one round at him (complainant) which round struck the door. The complainant as well as his nephew sustained injuries in their lower limbs due to firing. Thereafter, both the said unknown persons fled from the spot. The complainant claims that he could identify both the said persons. The complainant and his nephew, both injured, were removed to hospital. The complainant, then got registered the present FIR claiming that the said Abhay Arora got the said persons to attack the complainant and his family.

Ld. Counsel for the applicant/ accused Nitesh Phore submits that the name of the complainant does not figure in the FIR, that the applicant/

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accused has been arrested on the basis of a disclosure statement made by co-accused, that no recovery has been effected at the instance of the applicant/accused Nitesh Phore, that the applicant/accused is a young boy having no criminal antecedents. Ld. Counsel for the applicant/accused further submits that the charge-sheet has already been filed, which means that the investigation is complete. Ld. Counsel for the applicant/accused prays that since the investigation is complete, no purpose would be served by detaining the applicant/accused in custody any longer, particularly in view of the unabated spread of COVID-19 pandemic.

On the other hand, it is submitted by the Ld. APP for the state as well as IO that the present applicant/accused Nitesh Phore did a *recce* of the house of the complainant/victim and also recorded the video of the premises on his mobile phone. It is further submitted that the applicant/accused was waiting outside the house of the complainant on a scooty (two wheeler) at the time when the other co-accused went up to the premises of the complainant and opened fire. It is further submitted that all the said accused persons then fled from the spot on the scooty of applicant/accused Nitesh Phore.

IO has placed on record a flow chart depicting the entire conspiracy, which is reproduced as below :-

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FLOW CHART

Abhay Arora (8010987919) sent the phone number and payment details of Rohit Kalra to **Lakhan Verma** (9818457091)



Lakhan Verma passed the information i.e. mobile number and payment details to his brother-in-law **Sushil @ Sillu** (a BC of Pul Prahaladpur) on his whatsapp mobile number **9250000051**



Sushil @ Sillu contacted his former jail inmates named **Amit Shukla** (6386686496) and **Navin Bali** (9650581886) who are detained in Tihar Jail and provided him mobile number of Rohit Kalra by arranging from Lakhan Verma



Amit Shukla and **Navin Bali** started threatening to **Rohit Kalra** on his whatsapp number **9810109244** from their whatsapp number **9650581886**



Amit Shukla and **Navin Bali** asked their henchman **Nitesh Phore** (9873122884) **Ankit** (8376889890) and **Varun Vashisht** (8860315060) (co-accused persons) to execute the killing of Gaurav Kalra (complainant)



Co- accused **Nitesh Phore, Ankit and Varun Vashist** committed the offence of firing at 13/16, Old Rajender Nagar, Delhi on 23/24.02.2020.

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IO has also provided a copy of extract of the transcript of whatsapp chat between the applicant/ accused and other co-accused Amit Shukla. Accordingly, the prayer made by the Ld. Counsel for the applicant/ accused is opposed on behalf of the prosecution.

This Court has considered the rival contentions. The materials produced today before this Court by the IO are sufficient to assume at this stage that the applicant / accused was a part of the conspiracy hatched by the main accused Abhay Arora to extort money from the complainant and his brother and in prosecution whereof the other co-accused fired gun shots upon the complainant as well as his minor family members. It is further claimed by prosecution that the applicant/ accused aided the shooters to flee from the spot. The allegations against the applicant/ accused are grave and serious in nature. The applicant/ accused does not deserve the grant of bail at this stage. Hence, the present bail application stands dismissed. However, it is clarified that none of the above observations shall cast any shadow on the merits of this case.

A copy of this order be given dasti to the Ld. Counsel for the applicant/ accused. Copy be also sent to the Jail Superintendent concerned for information.

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**FIR No.30/2020
PS : Rajinder Nagar**

A copy of this order be also uploaded on the official website of
Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/24.07.2020 _(K)**